

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
APPEAL NO. 27 OF 2022 (WZ)**

**IN THE MATTER OF:**

Thakorbhai Vallabhbhai Khalasi

...Appellant

Versus

Ministry of Environment, Forest and Climate Change & Ors.

...Respondents

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**Date:** 22.11.2023

**Place:** New Delhi

FILED THROUGH



NAWNEET VIBHAW  
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**BEFORE THE NATIONAL GREEN TRIBUNAL****WESTERN ZONE BENCH, PUNE****APPEAL NO. 27 OF 2022 (WZ)****IN THE MATTER OF:**

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**RESPONSE BY R-5, ARCELORMITTAL NIPPON STEEL INDIA LIMITED TO CURRENT STATUS REPORT FILED BY GUJARAT POLLUTION CONTROL BOARD ON 16.08.2023 IN COMPLIANCE WITH ORDER DATED 23.05.2023 OF HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, PUNE IN APPEAL NO. 27 OF 2022****MOST RESPECTFULLY SHOWETH:**

1. That the captioned Appeal is filed challenging the Environmental Clearance No. EC22A008GJ153411 [File No. J-11011/44/2004-IA II(I)] dated 02.03.2022 (“**Impugned EC**”) issued by the Ministry of Environment, Forest and Climate Change (“**MoEFCC**”) to ArcelorMittal Nippon Steel India Limited (“**Answering Respondent**”) for the proposed modernization and modification of the integrated iron and steel plant by installing auxiliary facilities without increasing its capacity (“**Proposed Project**”), being located

at Hazira Notified Industrial Area in village Hazira, taluka Choryasi, district Surat, Gujarat (“**Plant**”).

2. The present response is filed in response to the status report filed by Gujarat Pollution Control Board (“**GPCB**”) in compliance with Order dated 23.05.2023 of this Hon’ble Tribunal. The Answering Respondent reserves its liberty to refer and rely upon its detailed Reply dated 14.01.2023 filed earlier in the captioned matter, contents of which are not repeated herein, for sake of brevity and the same may be treated as part and parcel of the present response.
3. The GPCB conducted inspection of the Answering Respondent to check the current status of Consolidated Consent and Authorisation (“**CCA**”) and Environmental Clearance (“**EC**”) issued in favour of the Answering Respondent with respect to four units/ divisions i.e., (1) ArcelorMittal Nippon Steel India Limited (Conarc Division), (2) ArcelorMittal Nippon Steel India Limited (HRC Division), (3) ArcelorMittal Nippon Steel India Limited (Plate Mill Division) and (4) ArcelorMittal Nippon Steel India Limited (Pipe Mill Division).
4. The GPCB in its Report filed on 16.08.2023 has made certain observations with respect compliance of conditions prescribed under the separate CCA and EC granted to each of the abovementioned four units/ divisions.

5. By way of the present response, the Answering Respondent seeks to respond to each of the observations mentioned by the GPCB in its Report filed on 16.08.2023 in respect of the four units/divisions.

**A. ArcelorMittal Nippon Steel India Limited (Conarc Division)**

6. It is submitted that the GPCB verified the compliance of Answering Respondent's Conarc Division in its Inspection Report which is annexed as Annexure – II at pages 25 to 48 of the GPCB Report filed on 16.08.2023.

7. The GPCB Report notes one alleged non-compliance which the Answering Respondent seeks to specifically address.

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
Unit has provided septic tank/soak pits at several locations for disposal of sewage instead of Sewage Treatment Plant ("STP") as per EC and CCA condition	It is submitted that currently the sewage collected in the soak pits is taken daily to township STP through tankers since, the township STP has an additional capacity to handle the sewage waste collected in the septic tank/soak pits.  Installation of packaged STPs (2 Nos.) having total capacity of 250

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	<p>m<sup>3</sup>/day capacity are in progress which shall meet the requirements of the administration buildings. One unit having 100 m<sup>3</sup>/day capacity has already been commissioned as on 10.11.2023 &amp; other unit having capacity of 150 m<sup>3</sup>/day will be commissioned by November, 2023.</p> <p>As part of our expansion plan, we are planning to install STP with capacity 1000 m<sup>3</sup>/day which will cater for the entire complex. The plan is scheduled to be completed by December, 2024.</p>

**B. ArcelorMittal Nippon Steel India Limited (HRC Division)**

8. The GPCB inspected and verified the compliance status of the conditions imposed on the HRC Division through the CCA and EC issued to the HRC Division. The contents of the compliance status

of the HRC Division are annexed as Annexure IV on page 76 – 113 of the GPCB Report.

9. With respect to certain alleged non-compliances the Answering Respondent seeks to respond to the same –

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
<p>Unit has obtained CCA for one Acid Recovery Plant (“ARP”) whereas unit has installed additional ARP. Unit has ARP of 250 m<sup>3</sup>/day for authorization of spent acid generation of 2100 m<sup>3</sup>/day in CRM process. Unit has not provided Online Continues Emission Monitoring System (“OCEMS”) with ARP.</p>	<p>It is submitted that the Consent to Establish (“CTE”) for Pickling-3 &amp; additional ARP was granted on 15.02.2016. Further, since the process falls under secondary metallurgical process, it did not require EC.</p> <p>Subsequently, the CCA was applied for the process in the year 2018 which was granted by GPCB on 28.06.2018 (CCA Amendment no. 94020).</p> <p>However, the additional ARP was inadvertently missed by the GPCB while granting the CCA. We have requested GPCB to consider</p>

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	<p>correction of the CCA which is still pending consideration.</p> <p>It is submitted that the additional ARP is part of the modernization project and is thus, included in the impugned EC for modernization project.</p> <p>The Answering Respondent has also submitted the application for amendment of CCA on 10.10.2023 to GPCB for the new ARP plant stack.</p> <p>OCEMS for ARP-2 i.e., HCL online analyser is installed and its real time data connectivity to GPCB / Central Pollution Control Board (“CPCB”) is in progress.</p> <p>True copy of the CTE No. 82831 dated 15.02.2016 is attached herewith and marked as <b>Annexure R5/1</b>.</p>

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	True copy of the CCA Amendment no. 94020 dated 28.06.2018 is attached herewith and marked as <b>Annexure R5/2.</b>
Unit has jetty of 1190 m length and obtained CCA for jetty length of 736 m.	It is submitted that the Answering Respondent had commissioned a 456m jetty in early 1990s after obtaining consent from the GPCB. Later in 2006, EC&CRZ clearance was obtained for expansion in additional 734m which increased the total berth length to 1190 m. However, the total 1190 m was inadvertently missed in the CCA granted by GPCB. The total length of jetty permitted by vide the impugned EC is also 1190 m. In view of the inconsistency, the Answering Respondent has submitted

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	an application for amendment of CCA on 10.10.2023.
<p>Unit has actually provided canopy with suction facility to trap remaining emission and fugitive emission due to liquid metal/material transfer &amp; handling in Electrical Arc Furnace (“EAF”) Section-One Canopy (with FES) for One EAF. Presently secondary fume extraction system is not in operation &amp; it’s not connected to any Air Pollution Control Device (“APCD”) (through ID Fan). Fugitive emission observed in EAF Section.</p>	<p>It Is submitted that almost all the action plans committed for EAF are completed and only one action plan is pending which is scheduled to be completed by December, 2023.</p> <p>Further, the status of action plan pertaining to upgradation of APCD of EAF is regularly submitted to GPCB.</p>

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
<p>Unit has not provided gas scrubber with galvanizing section as per CCA.</p>	<p>Since the inception of the plant, the plant has not installed gas scrubber in galvanizing line 1 &amp; 2 as it uses clean fuel i.e., Natural Gas. Further, the Answering Respondent is complying with the GPCB norms for stack emissions. Hence gas scrubber with galvanizing section is not required.</p> <p>In view of the same, the Answering Respondent has submitted the application for amendment of CCA on 10.10.2023.</p>
<p>During visit fugitive emission from various sources is observed in Plant.</p>	<p>The following fugitive emission control measures are in place to control pollution caused by movement of vehicle and the loading/ unloading of the raw material and finished product-</p>

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	<p>1) Regular cleaning of dust on roads through mechanical sweepers – 10 Nos. of machines are in operation.</p> <p>2) Water sprinkling systems are installed at various locations for controlling dust emission.</p> <p>3) Dry fog systems are installed at various locations for controlling of dust emission.</p> <p>4) Wind fence are installed for controlling of dust emission.</p>
<p>Unit has not obtained membership for incinerable waste i.e., spent ion exchange resin containing metals.</p>	<p>The Answering Respondent has obtained the Membership of the co-processor dated 28.08.2023 for the incinerable waste. True copy of membership for disposal of incinerable waste is attached herewith and marked as <b>Annexure R5/3</b>.</p>

**C. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)**

10. It is submitted that GPCB conducted site inspection of the plate mill division of the Answering Respondent and verified that it is complying with all the applicable conditions as per its CCA and EC.
11. The inspection report of the plate mill division is at pages 124-137 of the GPCB Report filed on 16.08.2023.

**D. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division)**

12. The GPCB has conducted inspection of the pipe mill division of the Answering Respondent on 02.06.2023 and 03.06.2023 to verify the compliance status of the conditions of CCA and EC. In this regard, it is submitted that the Answering Respondent has complied with all the applicable conditions imposed under the CCA and EC. However, the GPCB in its report has made certain observations, which the Answering Respondent seeks to specifically address.

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
Unit has provided hood cover, ID fan with stack on coating section. Unit has been asked to	It is submitted that earlier the non-process and minor stacks were not covered under the consent and the EC in operation. Subsequent to the change

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
clarify the same details is not reflected in CCA.	<p>in management of the plant, these stacks were included in the impugned EC dated 02.03.2022.</p> <p>In view of the same, the Answering Respondent has submitted the CCA amendment application on 10.10.2023.</p>
Unit has provided septic tank/soak pits for disposal of sewage instead of STP as per the CCA condition	<p>It is submitted that currently, the sewage collected in the soak pits are taken daily to township STP through tankers which has additional capacity to handle the sewage waste collected in the septic tank/soak pits.</p> <p>Installation of packaged STPs (2 Nos.) having total capacity of 250 m<sup>3</sup>/day capacity are in progress which shall meet the requirements of the administration buildings. One unit having 100 m<sup>3</sup>/day capacity has</p>

<i>GPCB's observation of non-compliance</i>	<i>Response by Answering Respondent.</i>
	<p>already been commissioned as on 10.11.2023 &amp; other unit having capacity of 150 m<sup>3</sup>/day will be commissioned by November, 2023.</p> <p>As part of our expansion plan, we are planning to install STP with capacity 1000 m<sup>3</sup>/day which will cater for the entire complex. The plan is scheduled to be completed by December, 2024.</p>
<p>Unit has not obtained membership for incinerable waste i.e. wastes or residues containing oil.</p>	<p>Company has obtained the Membership of the co-processor dated 28.08.2023 for the disposal of incinerable waste. The true copy of membership for incinerable waste is attached as Annexure R5/3.</p>

13. In view of the observations made by GPCB during the inspections, the GPCB has proposed nine (9) recommendations/ suggestions/ corrective measures/ improvements in its report filed on 16.08.2023.

14. The Answering Respondent seeks to respond/ reply to each of the recommendations/ suggestions/ corrective measures/ improvements proposed by GPCB.

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i>	<i>Response by the Answering Respondent</i>
<p>AMNS group shall provide STP for the entire complex as per the compliance submitted by the industry. (All Division)</p>	<p>It is submitted that currently the sewage collected in the soak pits is taken daily to township STP through tankers since, the township STP has an additional capacity to handle the sewage waste collected in the septic tank/ soak pits.</p> <p>Installation of packaged STPs (2 Nos.) having total capacity of 250 m<sup>3</sup>/day capacity are in progress which shall meet the requirements of the administration buildings. One unit having 100 m<sup>3</sup>/day capacity has already been commissioned as on 10.11.2023 &amp; other unit having</p>

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i> <i>corrective improvements</i>	<i>Response by the Answering Respondent</i>
	<p>capacity of 150 m<sup>3</sup>/day will be commissioned by November, 2023.</p> <p>As part of our expansion plan, we are planning to install STP with capacity 1000 m<sup>3</sup>/day which will cater for the entire complex. The plan is scheduled to be completed by December, 2024.</p>
<p>Unit shall amend the CCA for the new ARP plant stack &amp; provide OCEMS. (HRC Division)</p>	<p>The Answering Respondent has submitted the application for amendment of CCA on 10.10.2023 to GPCB for the new ARP plant stack.</p> <p>OCEMS for ARP-2 i.e. HCL online analyser is installed and its real time data connectivity to GPCB / CPCB is in progress.</p>
<p>Unit shall amend the CCA for the corrected jetty of length 1190 meter as per the</p>	<p>It is submitted that the Answering Respondent has commissioned a 456m jetty in early 1990s after obtaining</p>

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i>	<i>Response by the Answering Respondent</i>
<p>Environmental Clearance obtained in the year-2022. (HRC Division)</p>	<p>consent from the GPCB. Later in 2006, EC&amp;CRZ clearance was obtained for expansion in additional 734m which increased the total berth length to 1190 m. However, total 1190m was inadvertently missed in the CCA granted by GPCB. The total length of jetty permitted by vide the impugned EC is 1190 m.</p> <p>In view of the inconsistency, we have submitted an application for amendment of CCA on 10.10.2023.</p>
<p>Unit shall complete the balance stage of secondary fume extraction system and connect with ID Fan. (HRC Division)</p>	<p>It is submitted that almost all the action plans committed for EAF are completed and only one action plan is pending which is scheduled to be completed by December, 2023.</p>

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i> <i>corrective improvements</i>	<i>Response by the Answering Respondent</i>
	Further, the status of action plan pertaining to upgradation of APCD of EAF is regularly submitted to GPCB.
Unit shall provide gas scrubber with galvanizing section as per CCA. (HRC Division)	<p>Since the inception of the plant, the plant has not installed gas scrubber in galvanizing line 1 &amp; 2 as it uses clean fuel i.e., Natural Gas. Further, the Answering Respondent is complying with the GPCB norms for stack emissions. Hence gas scrubber with galvanizing section is not required.</p> <p>In view of the same, the Answering Respondent has submitted the application for amendment of CCA on 10.10.2023.</p>
Unit shall strengthen fugitive emission control mechanism. (All Division)	The following fugitive emission control measures are in place to control pollution caused by movement

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i> <i>corrective improvements</i>	<i>Response by the Answering Respondent</i>
	<p>of vehicle and the loading and unloading of the raw material and finished product-</p> <ol style="list-style-type: none"> <li>1. Regular cleaning of dust on roads through mechanical sweepers. – 10 Nos. of machines are in operation.</li> <li>2. Water sprinkling systems are installed at various locations for controlling dust emission.</li> <li>3. Dry fog systems are installed at various locations for controlling of dust emission.</li> <li>4. Wind fence are installed for controlling of dust emission.</li> </ol>
Unit shall obtain membership for incinerable waste (i.e. Spent Resins & Wastes or residues	The Answering Respondent has obtained the Membership of the Co-processor dated 28.08.2023 for the incinerable waste. The true copy of

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i> <i>corrective improvements</i>	<i>Response by the Answering Respondent</i>
containing oil). (HRC & Pipe Mill Division)	membership for incinerable waste is attached as Annexure R5/3.
Unit shall amend the CCA for stack on coating section. (Pipe Mill Division)	<p>It is submitted that earlier the non-process and minor stacks were not covered under the consent and the EC in operation. Subsequent to the change in management of the plant, these stacks were included in the impugned EC dated 02.03.2022 for modification of project.</p> <p>In view of the same, the Answering Respondent has submitted the CCA amendment application on 10.10.2023.</p>
Unit shall comply with Notice of Direction issued U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974	<p>It is submitted that the Answering Respondent has already complied with the said recommendation. In fact, the Answering Respondent has</p>

<i>Recommendations/ suggestions/ measures/ proposed by GPCB</i> <i>corrective improvements</i>	<i>Response by the Answering Respondent</i>
dated 17/06/2023 (HRC & Plate Mill Division) to achieve Zero Liquid Discharge for entire complex issued considering the report of Court Commissioner appoint by the Hon'ble Gujarat High Court in the PIL No. 14 of 2022 of Roshni B. Patel V/s. Union of India & Ors. (All Division)	implemented its ZLD project in May, 2023 and commissioned a 250 m <sup>3</sup> /hr reverse osmosis unit for ZLD on 01.06.2023. Further, the Answering Respondent has already achieved 100% ZLD as on 29.07.2023 and intimated GPCB <i>vide</i> its letter dated 14.08.2023. The GPCB, Surat team conducted an inspection on 25.08.2023 and reply to their suggestions was submitted on 26.08.2023. True copy of the letter dated 26.08.2023 submitted by the Answering Respondent to the GPCB is annexed herewith and marked as <b>Annexure R5/4.</b>

15. In view of the foregoing paragraphs, it is submitted that none of the observations made by the GPCB can be deemed as grounds for

setting aside the Impugned EC. Further, the Answering Respondent has already started taking steps for compliances of the recommendations/ suggestions/ corrective measures/ improvements proposed by GPCB.

16. In view of the aforesaid submissions, the Answering Respondent most respectfully prays that this Hon'ble Tribunal may be pleased to dismiss this Appeal and impose heavy costs on the Appellant.

FILED THROUGH



NAWNEET VIBHAW  
SHARDUL AMARCHAND MANGALDAS AND CO.  
ADVOCATES FOR RESPONDENT NO. 5  
216, OKHLA INDUSTRIAL ESTATE, PHASE III  
NEW DELHI – 110020  
EMAIL – [nawneet.vibhaw@amsshardul.com](mailto:nawneet.vibhaw@amsshardul.com) Mob. 8800491477

**Date:** 22.11.2023

**Place:** New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
APPEAL NO. 27 OF 2022 (WZ)**

**IN THE MATTER OF:**

Thakorbhai Vallabhbhai Khalasi

...Appellant

Versus

Ministry of Environment, Forest and Climate Change & Ors.

...Respondents

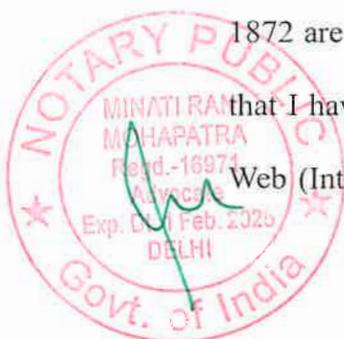
**AFFIDAVIT**

I, P. Ashok Kumar S/ o S. Perumal, aged 40 years, authorised signatory of Respondent No. 5 having office at 7<sup>th</sup> Floor, Raheja Towers, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am fully acquainted with the facts and circumstances of the matter and am duly authorized to swear this affidavit on behalf of Respondent No. 5.
2. That the contents of the accompanying Response to status report filed on behalf of Respondent No. 5 are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures annexed with the accompanying Response to status report are either true copies of their original or true printouts.

4. I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with, in filing the accompanying Response to status report. I state

that I have taken printout of the relevant page and information from the World Wide Web (Internet) as downloaded by me on my computer system and no manipulations



have been done. I state that printout(s) were taken using a computer, which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communication in the ordinary course of its use.



*[Signature]*  
DEPONENT

*Z. Manoj*  
D/97/11/2019  
**IDENTIFIED**

**Verification:**

I, the abovenamed deponent do hereby verify that all the facts mentioned in the affidavit are true to my knowledge and that no part thereof is false and nothing material has been concealed therefrom.

22 NOV 2023

Verified at New Delhi on this 22<sup>nd</sup> day of November, 2023.

*[Signature]*  
DEPONENT

**ATTESTED**

MINATI RANI MOHAPATRA  
NOTARY DELHI-R-16971  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND NEW DELHI  
REGISTER Pg./Sl. No. 16971



**ATTESTED**

MINATI RANI MOHAPATRA  
ADVOCATE (NOTARY)  
Mob. No.: 8130128457

22 NOV 2023





## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

“Consent to Establish-Amendment”  
(CTE-82831)

BY R.P.A.D.

Date: 15/2/2016

NO: GPCB/CCA-SRT-340(12)/ID\_20680/404186

To,

M/s. Essar Steel India Limited(HRC Division)

Plot No:- 203-230, 245-264, 312-321, @27 Km,

Surat-Hazira Road, Hazira,

Surat:- 394270,

Tal:- Chorasi, Dist:- Surat.

Sub: Consent to Establish (NOC)-Amendment under Section 25 of Water Act 1974 and  
Section 21 of Air Act 1981

Ref: 1) Your application for CTE-Amendment no. 109899\_ received Dated. 30/06/2016.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish-Amendment** for Pickling process & associated Acid Regeneration Plant and Iron Oxide in existing industrial plant/activities located at Plot No:- 203-230, 245-264, 312-321, @27 Km, Surat-Hazira Road, Hazira, Surat:- 394270, Tal:- Chorasi, Dist:- Surat. for the manufacturing of the following items:-

Sr. No.	Product	As per CCA dated:19/09/2014 MT/Month	Proposed CTE-Amendment quantity MT/Month	Total quantity after CTE-Amendment MT/Month
1	Hot Rolled Pickled Coils/Sheets	1,25,000	45,000	1,70,000
2	Cold Rolled Coils/Sheets	1,08,334	----	1,08,334
3	Galvanized Sheets/Coils	64,167	----	54,167
4	Coated sheets/Coils	8,334	----	8,334
5	Spent Acid (M <sup>3</sup> /Day)	2100	250	2350
6	Iron	350	700	1050

**SUBJECT TO THE FOLLOWING CONDITIONS: -**

1. The validity of this order will be up to five years i.e. 02/12/2021.
2. The applicant shall strictly comply with all condition/stipulated made in Environmental Clearance issued by Ministry of Environment and Forest, New Delhi in it order no- J-11011/74/2006-IA-II(I) Dated, 13/06/2006 and CRZ clearance for extension of existing captive jeety vide order no. II-65/2005-IA-III Dtd. 18/09/2006 respectively.
3. Industry shall strictly comply with all specific conditions mentioned in Environmental Clearance issued by Govt. of India, Ministry of Environment and Forest vide their letter No. J-11011/74/2006 IA-II(I). dtd. 13/06/2006.

4. The unit shall strictly observe and comply with conditions stipulation made in Environmental Clearance issued by MOEF, New Delhi in its order No:- J-11011/45/2004-IA-II(I) dtd, 07/11/2005.
5. The applicant shall strictly observe & comply with various stipulation imposed by MOEF, New Delhi in its Order no. J-11011/4/95-IA0II(I) dtd. 23/07/1992 & to submit compliance report thereof.
6. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-13011/90/2006-IA-II(I) Dated, 20/04/2007.
7. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992-IA II (I), Dated:- 04/07/2005.
8. Standard Operating Procedure for acid reuse will be complied with judiciously.
9. Spent Acid After regeneration shall be reused in this.

**CONDITIONS UNDER WATER ACT 1974:**

1. Water Source: - Borewell .
2. The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 93595 M<sup>3</sup>/Day to 93966 M<sup>3</sup>/Day.
3. The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 2701M<sup>3</sup>/Day to 2711 M<sup>3</sup>/Day.
4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after proposed expansion, shall be increased from 19504 M<sup>3</sup>/Day to 19672 M<sup>3</sup>/Day, however discharge shall be within the consented quantity mentioned in consent of the whole plant.
5. The quantity of the domestic waste water (Sewage), after proposed expansion, shall be increased from 1166 M<sup>3</sup>/Day to 1173 M<sup>3</sup>/Day.
6. (A) The applicant shall provide adequate effluent treatment system in order to achieve the quantity of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant):

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20 <sup>0</sup> C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

M/s. Essar Steel India Limited(HRC Division).(ID\_20680)

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## (B) CPP Plant:-

<b><u>Boiler Blow Down:-</u></b>	
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
<b><u>Cooling Water Blow Down:-</u></b>	
Free Available Chlorine	0.5 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l
<b><u>Combined Effluent:-</u></b>	
PH	6.5 To 8.5
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l

7. The Final treated effluent conforming to the above standards shall be discharged into Estuary Zone of river Tapi through closed pipe through one outlet only.
8. Domestic effluent @ 380 M<sup>3</sup>/day shall be disposed off through septic tank/ soak pit system & @782 M<sup>3</sup>/day shall be treated separately to conform to the following standards and utilized on land for plantation or gardening within the factory premise.

BOD (5 days at 20 <sup>0</sup> C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

9. Domestic effluent shall be disposed off through septic tank/soak pit system.

**CONDITIONS UNDER AIR ACT 1981:**

10. There shall be no fuel consumption for proposed plant Hense. There shall be no flue gases emission for used.
11. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
12. The flue gas emission through stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
<b>(A) HRC Plant:- (existing)</b>					
1.	Boiler of HRC Plant	30	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	Heat Recovery Steam	60	Tall Chimney	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	10 mg/Nm <sup>3</sup> 10 ppm 80 ppm

	Generator (HRSC)-31 MW				
3.	Reheating Furnace I	88.5	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	100 mg/Nm <sup>3</sup> 40 ppm 125 ppm
4.	Reheating Furnace II	88.5	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 40 ppm 125 ppm
5.	Electric Arc Furnace I & II	45	FES System 1 & 2 with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
6.	Electric Arc Furnace III	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
7.	Electric Arc Furnace IV	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
8.	Normalizing Furnace	30	----	Particulate Matter SO <sub>2</sub>	80 mg/Nm <sup>3</sup> 40 ppm
<b>(B) CRM Plant:- (existing)</b>					
1	Boiler No. 1 & 2 of CRM	30	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	Batch Annealing Furnace (BAF)	20	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
3.	Heat Recovery Steam generator (HR SG) – 25 MW Waste Heat Recovery Based Power Plant	60	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 50 ppm 190 ppm

13. There process emission through various stack/vent of reactor, process shall confirm to the following standards

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
<b>(A) HBI Plant:- (existing)</b>					
1.	HBI Performer cum Recuperator I	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>

2	Reformer cum Recuperator II	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
3	Reformer cum Recuperator III	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
4.	Reformer cum Recuperator IV	40	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
5	Reformer cum Recuperator V	40	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
6	HBI Process Dust Collection System (PDCS) I	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
7	PDCS II	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
8	PDCS III	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
9	PDCS IV	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
10	PDCS V	25	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
<b>(B) Lime Plant:- (existing)</b>					
1	Lime Plant Kiln I	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
2	Lime Plant Kiln II	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
3	Lime Plant Kiln III	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
4	Lime Plant Kiln IV	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
<b>(c) CRM Plant:- (existing)</b>					
1	HCl Scrubber attached to Pickling operation (Line 1)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>
2	HCl Scrubber attached to Pickling operation (Line 2)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>

3	HCL Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>
4	Fume Extraction System Attached to Cold Rolling Mill (Line 1)	30	FES System	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
5	Fume Extraction System Attached to Cold Rolling Mill (Line 2)	30	FES System	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
6	Gas scrubber attached to Galvanizing operation (Line 1)	30	Gas Scrubber	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
7	Gas scrubber attached to Galvanizing operation (Line 1)	20	Gas Scrubber	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
<b>(d) Pickling Plant:- (New)</b>					
1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm <sup>3</sup>

14. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.
15. Industry shall comply with Coal handling guideline of the Board.
16. Industry shall comply with fly ash notification.
17. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.
18. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO <sub>2</sub>	80 Microgram/M3
NO <sub>x</sub>	80 Microgram/M3

19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

**CONDITIONS UNDER HAZARDOUS WASTE RULES:**

7. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.

8. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
9. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.
10. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
11. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
12. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

**GENERAL CONDITION :**

13. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 3 meters width is developed.
14. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
15. In case of change of ownership/management the name and address of the new owners /partners/ directors/ proprietor should immediately be intimated to the Board.
16. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
17. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
18. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:  
Between 6 A.M. and 10 P.M. : 75 dB(A)  
Between 10 P.M. and 6 A.M. : 70 dB(A)
19. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
20. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

  
(Smt U.K. Upadhyay)  
ENVIRONMENTAL ENGINEER



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**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN  
Sector-10-A, Gandhinagar 382 010  
Phone : (079) 23222425  
(079) 23232152  
Fax : (079) 23232156  
Website : www.gpcb.gov.in

**CCA-Amendment**  
**(No. AWH-94020)**

NO: GPCB/CCA-SRT-340(13)/ID-20680/ 46557

Date: 13/8/2018

TO,  
M/s. Essar Steel India Limited (HRC Division)  
Plot No. 203-230, 245-264, 312-321, @27 Km,  
Surat-Hazira Road, Hazira,  
Surat:- 394270,  
Tal:- Chorasi, Dist:- Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

- REF: 1) CCA order No: - AWH-65181, Dated- 23/09/2014 under various Environmental Acts/Rules.  
2) This office CTE-amendment order no:- GPCB/CCA-SRT-340(13)/ID-20680/404186. Dtd:- 15/02/2016.  
3) Your CCA Amendment Application Inward ID No.123549 dated 21-08-2017.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CCA vide order No. AWH-65181 issued vide this office letter no: GPCB/CCA-SRT-340(13)/ID-20680/230892 dated 17/11/2014, valid up to 09/03/2020.

The Board has right to review and amend the conditions of the said CCA order.  
**The said CCA order is further amended as below.**

1. This order shall be read as CCA-Amendment Order No. **AWH-94020** date of issued **28-06-2018** valid up to **09-03-2020**.
2. The condition No-2 of the said CCA order is amended as below
  2. The consents shall be valid up to **09-03-2020** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products *is amended :*

Sr. No.	Product	Quantity as per CCA dated:17/11/2014	Quantity as per CTE- Amendment dated:-15/02/2016	Total Quantity after CCA Amendment
1	Hot Rolled Pickled Coils/Sheets	1,25,000	45,000	1,70,000
2	Cold Rolled Coils/Sheets	1,08,334	----	1,08,334
3	Galvanized Sheets/Coils	64,167	----	54,167
4	Coated sheets/Coils	8,334	----	8,334
6	Iron	850	700	1050

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Subject to specific condition:

1. The applicant shall strictly comply with all condition/stipulated made in Environmental Clearance issued by Ministry of Environment and Forest, New Delhi in it order no- J-11011/74/2006-IA-II(I) Dated, 13/06/2006 and CRZ clearance for extension of existing captive jeety vide order no. II-65/2005-IA-III Dtd. 18/09/2006 respectively.
  2. Industry shall strictly comply with all specific conditions mentioned in Environmnetal Clearance issued by Govt. of India, Ministry of Environment and Forest vide their letter No. J-11011/74/2006 IA-II(I). dtd. 13/06/2006.
  3. The unit shall strictly observe and comply with conditions stipulation made in Environmental Clearance issued by MOEF, New Delhi in its order No:- J-11011/45/2004-IA-II(I) dtd, 07/11/2005.
  4. The applicant shall strictly observe & comply with various stipulation imposed by MOEF, New Delhi in its Order no. J-11011/4/95-IA0II(I) dtd. 23/07/1992 & to submit compliance report thereof.
  5. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-13011/90/2006-IA-II(I) Dated, 20/04/2007.
  6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
  7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
  8. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
  9. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992-IA II (I), Dated:- 04/07/2005.
  10. Applicant shall comply to the Standard Operating Procedure for acid reuse will be complied with judiciously.
  11. Spent Acid After regeneration shall be reused in this.
3. The condition No-3 of the said CCA order is amended as below:
3. CONDITIONS UNDER WATER ACT, 1974:
    - 3.1. Source of water: Borewell.
    - 3.2. The quantity of the fresh water consumption for industrial purpose, after CCA-Amendment, shall be increased from 93595 KL/Day to 93966 KL/Day.
    - 3.3. The quantity of the water consumption for domestic purpose, after CCA-Amendment, shall be increased from 270 KL/Day to 2711 KL/Day.
    - 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after CCA-Amendment, shall be increased from 19504 KL/Day to 19672 KL/Day, however discharge shall be within the consented quantity mentioned in consent of the whole plant.
    - 3.5. The quantity of the domestic waste water (Sewage), after CCA-Amendment, shall be increased from 1166 KL/Day to 1173 KL/Day.
    - 3.6. (A) The applicant shall provide adequate effluent treatment system in order to achieve the quantity of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant):

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C

Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

(B) CPP Plant:-

<b><u>Boiler Blow Down:-</u></b>	
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
<b><u>Cooling Water Blow Down:-</u></b>	
Free Available Chlorine	0.5 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l
<b><u>Combined Effluent:-</u></b>	
PH	6.5 To 8.5
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l

- 3.7. The Final treated effluent confirming to the above standards shall be discharged into Estuary Zone of river Tapi through closed pipe through one outlet only.
- 3.8. Domestic effluent @ 380 M<sup>3</sup>/day shall be disposed off through septic tank/ soak pit system & @782 M<sup>3</sup>/day shall be treated separately to confirm to the following standards and utilized on land for plantation or gardening within the factory premise.

BOD (5 days at 20°C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

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3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. Condition No-4 of the said CCA order is amended as below.

**4. CONDITIONS UNDER AIR ACT,1981:**

4.1. The Following shall be used as fuel.

Sr. No.	Fuel	Quantity
1	<b>HBI (Mod-I-V):</b> NG (Sm <sup>3</sup> /Day) LPG Naptha/ NGL	5610173 932 TPD 376 TPD
	<b>HRC: (Lime plant , RHF, Boiler)</b> NG (Sm <sup>3</sup> /Day) NGL/Naptha	9312164 7507 TPD
	<b>CRM:</b> NG (Sm <sup>3</sup> /Day)	194568
	<b>CPP:- 31 MW:</b> NG (Sm <sup>3</sup> /Day) NGL/Naptive	192000 168 TPD

4.2. Applicant shall install & operate air pollution control system in order to achieve norms prescribed below:

4.3. The flue gas emission through stack attached shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
<b>(A) HRC Plant:- (existing)</b>					
1.	Boiler of HRC Plant	30	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	Heat Recovery Steam Generator (HRSG)-31 MW	60	Tall Chimney	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	10 mg/Nm <sup>3</sup> 10 ppm 80 ppm
3.	Reheating Furnace I	88.5	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	100 mg/Nm <sup>3</sup> 40 ppm 125 ppm
4.	Reheating Furnace II	88.5	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 40 ppm 125 ppm

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5.	Electric Arc Furnace I & II	45	FES System 1 & 2 with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
6.	Electric Arc Furnace III	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
7.	Electric Arc Furnace IV	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm <sup>3</sup>
8.	Normalizing Furnace	30	----	Particulate Matter SO <sub>2</sub>	80 mg/Nm <sup>3</sup> 40 ppm
<b>(B) CRM Plant:- (existing)</b>					
1	Boiler No. 1 & 2 of CRM	30	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	Batch Annealing Furnace (BAF)	20	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	50 mg/Nm <sup>3</sup> 100 ppm 50 ppm
3.	Heat Recovery Steam generator (HR SG) – 25 MW Waste Heat Recovery Based Power Plant	60	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 50 ppm 190 ppm

4.4. There process emission through various stack/vent of reactor, process shall confirm to the following standards

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
<b>(A) HBI Plant:- (existing)</b>					
1.	HBI Performer cum Recuperator I	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
2	Reformer cum Recuperator II	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
3	Reformer cum Recuperator III	30	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
4.	Reformer cum Recuperator IV	40	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>

5	Reformer cum Recuperator V	40	Venturi Scrubber	PM	50 mg/Nm <sup>3</sup>
6	HBI Process Dust Collection System (PDCS) I	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
7	PDCS II	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
8	PDCS III	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
9	PDCS IV	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
10	PDCS V	25	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm <sup>3</sup>
<b>(B) Lime Plant:- (existing)</b>					
1	Lime Plant Kiln I	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
2	Lime Plant Kiln II	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
3	Lime Plant Kiln III	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
4	Lime Plant Kiln IV	45	Bag Filter	PM	150 mg/Nm <sup>3</sup>
<b>(c) CRM Plant:- (existing)</b>					
1	HCl Scrubber attached to Pickling operation (Line 1)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>
2	HCl Scrubber attached to Pickling operation (Line 2)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>
3	HCl Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm <sup>3</sup>
4	Fume Extraction System Attached to Cold Rolling Mill (Line 1)	30	FES System	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>

5	Fume Extraction System Attached to Cold Rolling Mill (Line 2)	30	FES System	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
6	Gas scrubber attached to Galvanizing operation (Line 1)	30	Gas Scrubber	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
7	Gas scrubber attached to Galvanizing operation (Line 1)	20	Gas Scrubber	SO <sub>2</sub> NO <sub>x</sub>	40 mg/Nm <sup>3</sup> 25 mg/Nm <sup>3</sup>
<b>(d) Pickling Plant:- (New)</b>					
1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm <sup>3</sup>

- 4.5. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. Ambient air quality within the premises of the industry shall conform to the following standards.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M <sup>3</sup> )	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60	100
Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40	60
SO <sub>2</sub>	50	80
NO <sub>x</sub>	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (a) during day time and 70 dB (A) during night time. Day time is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m
- 4.11. **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be  $H = h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.

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- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use

5. Condition No. 6 & 7 of the said CCA order is amended as below.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **AWH-94020** date of Issue: **28-06-2018**.

6.2 **M/s. Essar Steel India Limited (HRC Division)** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No:- 203-230, 245-264, 312-321, @27 Km, Surat-Hazira Road, Hazira, Surat:- 394270, Tal:- Chorasi, Dist:- Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	2900 MT/year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	7265 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Spent ion exchange resin containing metals	11,138 Nos/Y	35.2	Collection, Storage, Transportation and disposal at CHWIF.

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5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained authorization from the Board under rule 9 of Hazardous and other waste (Management & Transboundary) Rules, 2016
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6.2 The authorization shall be valid up to **09-03-2020**.

6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

**7. TERMS AND CONDITIONS OF AUTHORISATION**

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.

*bre*

*[Signature]*

- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
6. **The rest of the conditions of the above referred CCA order shall remain unchanged. You are directed to comply with these conditions judiciously.**

For and on behalf of  
Gujarat Pollution Control Board



(Smt U.K. Upadhyay)  
Environmental Engineer



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2613  
Annexure -3

41



**PROVISIONAL CERTIFICATE**

PCB ID: 13376  
Client Code: 4100009798

Date: 28.08.2023



To,  
ARCELORMITTAL NIPPON STEEL INDIA LTD  
27TH KM SURAT HAZIRA ROAD  
HAZIRA, SURAT - 394270,

SURAT - 394270

**Sub.: Membership for Waste Mix Processing Facility(AFRF)**

Dear Sir,

We have received your necessary documents for membership of our Waste Mix Processing Facility. We give our principle acceptance that we will accept your wastes and we will enroll you as our member For Waste Mix Processing Facility. We will issue Membership Certificate in due course of time.

We assure you that we work in most economical way, as per the legal requirement and in the environmentally suitable manner.

**Validity of this letter is 6 months from date of issuance.**

Please feel free to write us at [marketing@rs-pl.com](mailto:marketing@rs-pl.com) for any query or clarification.

Thanking You.

Yours Faithfully,

**For Recycling Solutions Pvt. Ltd.**



**Authorized Signatory**

**TRUE COPY**

**Unit Location**  
Plot No. 223, GIDC Estate Panoli, Panoli - 394 116  
Dist. Bharuch, Gujarat, India. Phone : +91 2646 272029  
CIN - U37100MH2012PTC237696  
**E-mail** : [mail@rs-pl.com](mailto:mail@rs-pl.com)

**Regd. Office**  
370, S V P Road, Shop 8, & Plot 384, Cigaretwala Bldg,  
Opp. CBI, Prathna samaj, N. Harkishandas Hospital,  
Mumbai - 400 034, Maharashtra, India.  
**Print Date:** 28.08.2023 **Print Time:** 14:47:39  
**Website** : [www.rs-pl.com](http://www.rs-pl.com)

AMNS/GPCB/ HRC Division/08-23  
26.08.2023

To,  
The Regional Officer  
Gujarat Pollution Control Board, Surat

**Subject: Reply to the observations made during the site visit of GPCB officials on 25.08.2023 at M/s. ArcelorMittal Nippon Steel India Limited (HRC Division) GPCB Login ID: 20680**

**Reference: GPCB officials site visit dated 25.08.2023**

Dear Madam,

Please, find below the pointwise reply to the observations made by GPCB officials during their site visit at AMNSI (HRC Division) on 25.08.2023 :

S.No.	Observation	Compliance Status
1	Obey the OCEMS reference direction issued by CPCB	OCEMS (Effluent Quality Monitoring system) has been already installed since 2017 and connected with GPCB / CPCB server as per CPCB directions.
2	As per CCA, Unit Waste Water generation 19672 KL/day and RO is installed for 500 m <sup>3</sup> /hr for that clarification to be provided for waste water management.	As per CCA, Permission from GPCB Board for maximum waste water generation is 19672 m <sup>3</sup> /day.  Last 2 years, we have taken various initiatives for reuse & recycle of waste water.  As per current operation level and water conservation improvements, our wastewater generation from HRC Division is around 11890 m <sup>3</sup> /day. Out of 11890 m <sup>3</sup> /day, 2440 m <sup>3</sup> /day is being recycled within HRC division and remaining 9450 m <sup>3</sup> /day is now being taken to RO plant instead of discharge to Tapi estuary. Our Hazira complex RO installed capacity is 12000 m <sup>3</sup> /day which will suffice the requirement.



*Surat*

TRUE COPY

3	Flow meter sensor is suggested to be installed after the sluice gate valve.	Company has already installed the flow meter and recently sluice gate valve arrangements in the discharge outlet for implementation of zero effluent discharge. During GPCB site visit, it was clearly evident that there were no effluent discharge observed from drain. However as suggested by your good office, we will shift the flow meter after the sluice gate valve.
4	In ETP, old discharge line flange is installed, it is recommended to remove that and provide totally closed pipe.	As suggested by you good office, we will remove the old discharge line flange and will provide totally closed pipe by 31.08.2023.
5	Steps to be taken that any form of impurities should not mix with storm water network.	Necessary steps have already been taken such that are: 1) Covering of drain with MS plates / Chequered plates. 2) Kerb wall provided near drain so no impurity particle ingress in the drain. 3) Periodic cleaning of drains.

Hope above are in line with your requirement.

Thanking you.

Yours faithfully,

For, M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)



**R.S. Sankara Subramanian**  
Head – Environment



CC: Unit Head – Surat, GPCB, Gandhinagar.



**TRUE COPY**

AMNS/GPCB/ Plate Mill/08-23  
26.08.2023

To,  
**The Regional Officer**  
**Gujarat Pollution Control Board, Surat**

**Subject: Reply to the observations made during the site visit of GPCB officials on 25.08.2023 at M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division) GPCB Login ID: 22968**

**Reference: GPCB officials site visit dated 25.08.2023**

**Dear Madam,**

Please, find below the pointwise reply to the observations made by GPCB officials during their site visit at AMNSI (Plate Mill Division) on 25.08.2023:

S.No.	Observation	Compliance Status
1	Obey the OCEMS reference direction issued by CPCB.	OCEMS (Effluent Quality Monitoring system) has been already installed since 2017 and connected with GPCB / CPCB server as per CPCB directions.
2	As per CCA, Unit Waste Water generation 1920 m3/day and RO is installed for 500 m3/hr for that clarification to be provided for waste water management.	As per CCA, Permission from GPCB Board for maximum waste water generation is 1920 m3/day.  Last 2 years, we have taken various initiatives for reuse & recycle of waste water.  As per current operation level and water conservation improvements, our wastewater generation from Plate Mill division is around 300 m3/day. Out of 300 m3/day, 50 m3/day is being recycled within Plate mill division and remaining 250 m3/day is now being taken to RO plant instead of discharge to Tapi estuary. Our Hazira complex RO installed capacity is 12000 m3/day which will suffice the requirement.

**G.P.C. Board  
SURAT.**  
**RECEIVED COPY**  
Sign ArcelorMittal  
Date 31/08/2023

*[Handwritten Signature]*

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3	Flow meter sensor is suggested to be installed after the sluice gate valve.	Company has already installed the flow meter and recently sluice gate valve arrangements in the discharge outlet for implementation of zero effluent discharge. During GPCB site visit, it was clearly evident that there were no effluent discharge observed from drain. However as suggested by your good office, we will shift the flow meter after the sluice gate valve.
4	Total water balance diagram to be submitted with RO specification.	Water balance diagram with RO specification is attached for your ready reference as Annexure 1.
5	You are requested to remove old discharge Infrastructure (Pump).	As suggested by your good office, we have already disconnected the line and will remove the old discharge Infrastructure (pump) by 31.08.2023 and will use this pump for Rainwater harvesting of Plate mill area.
6	Steps to be taken that any form of impurities should not mix with storm water network.	Necessary steps have already been taken such that are: 1) Covering of drain with MS plates / Chequered plates. 2) Kerb wall provided near drain so no impurity particle ingress into the drain. 3) Periodic cleaning of drains.
7	Last 15 days flow meter readings to be submitted for RO reuse.	RO permeate water usage breakup as per Flow meter readings for last 15 days is submitted for your kind reference as Annexure 2.

Hope above are in line with your requirement.

Thanking you.

Yours faithfully,

For, M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)

  
R.S. Sankara Subramanian  
Head – Environment

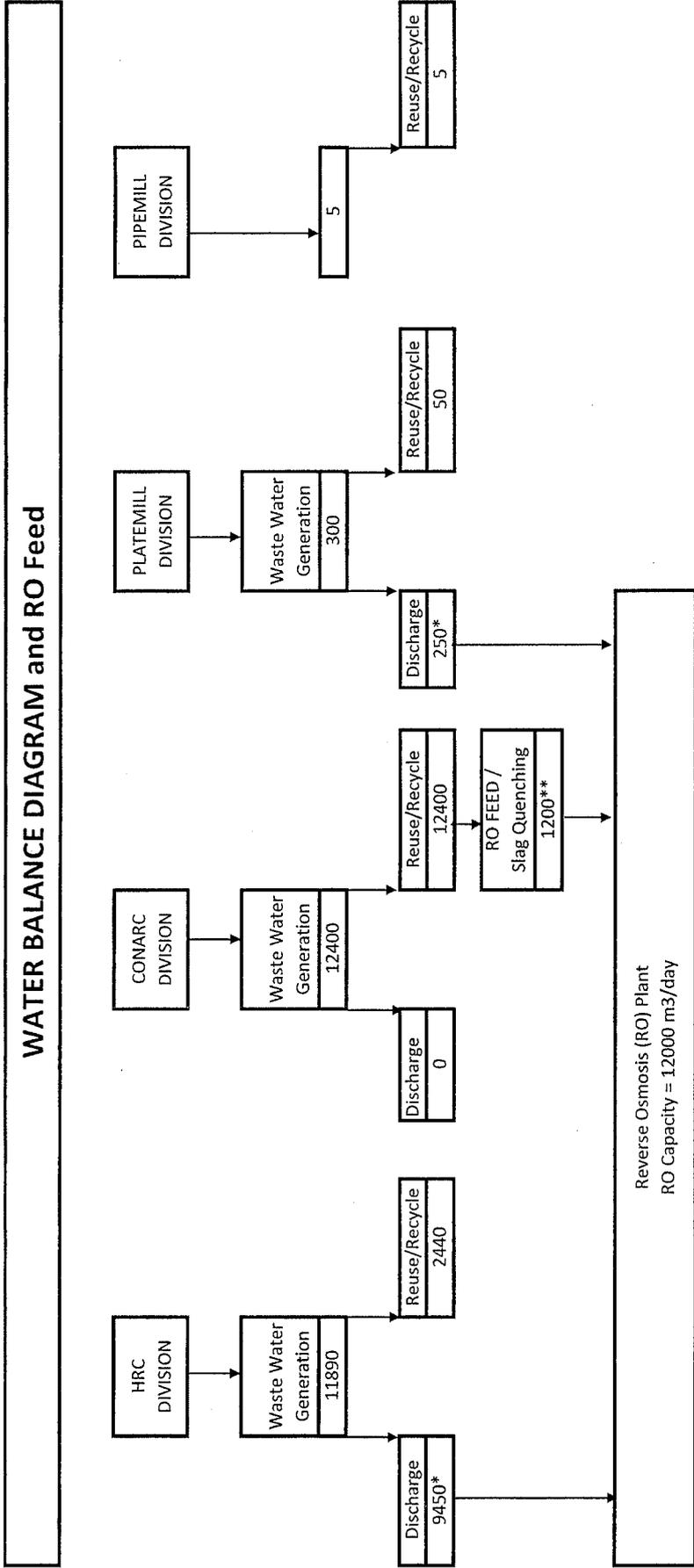
CC: Unit Head – Surat, GPCB, Gandhinagar.





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ANNEXURE - 1



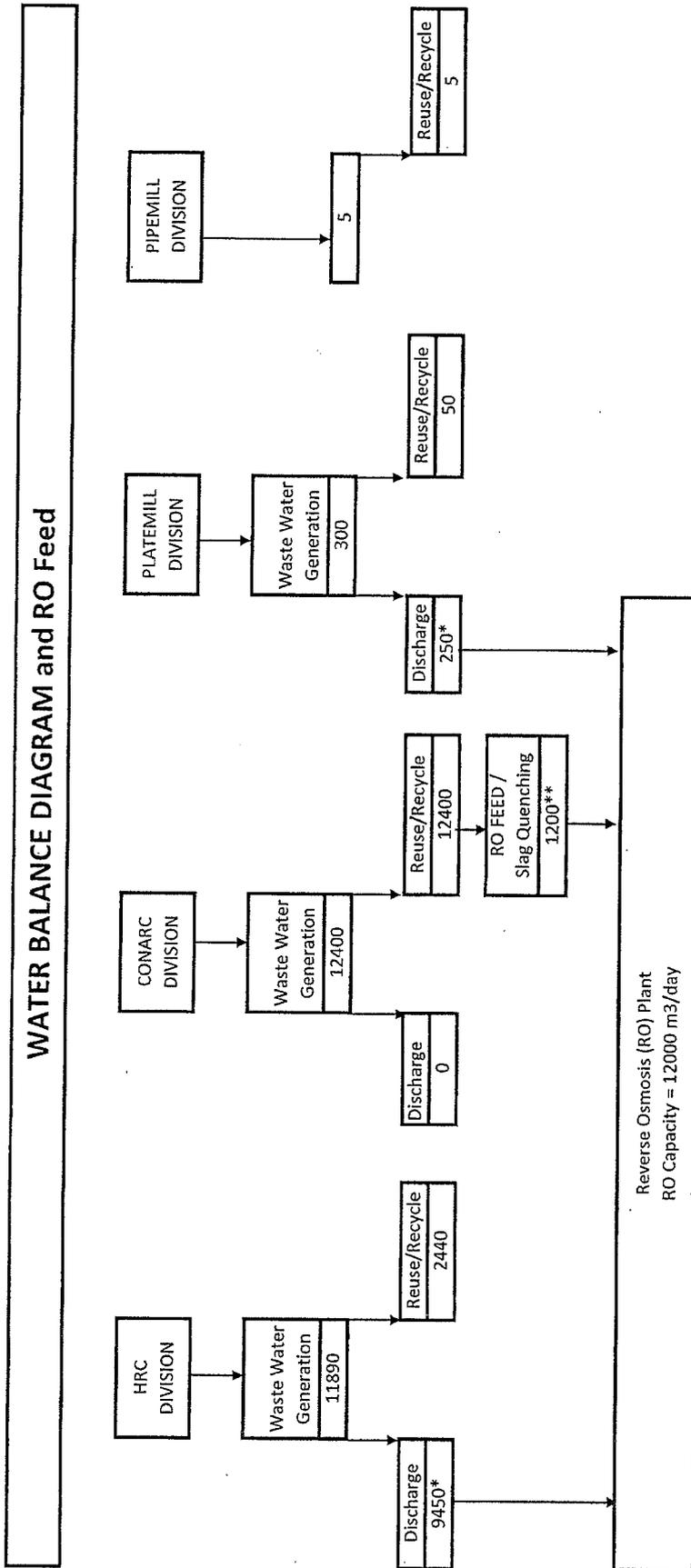
All Values are in M3/day

Note :

\* - This is the avg. discharge quantity for HRC division & Plate Mill division. Same has been already given in court commissioner inspection report

\*\* - Conarc discharge quantity of 1200 m3/day was earlier used for Slag quenching to achieve ZLD in conarc division. Now that water is being taken to RO and in place of that RO reject maximum tune of 1200 m3/day is being used for Slag quenching as mentioned in the EIA report

ANNEXURE - 1



All Values are in M3/day

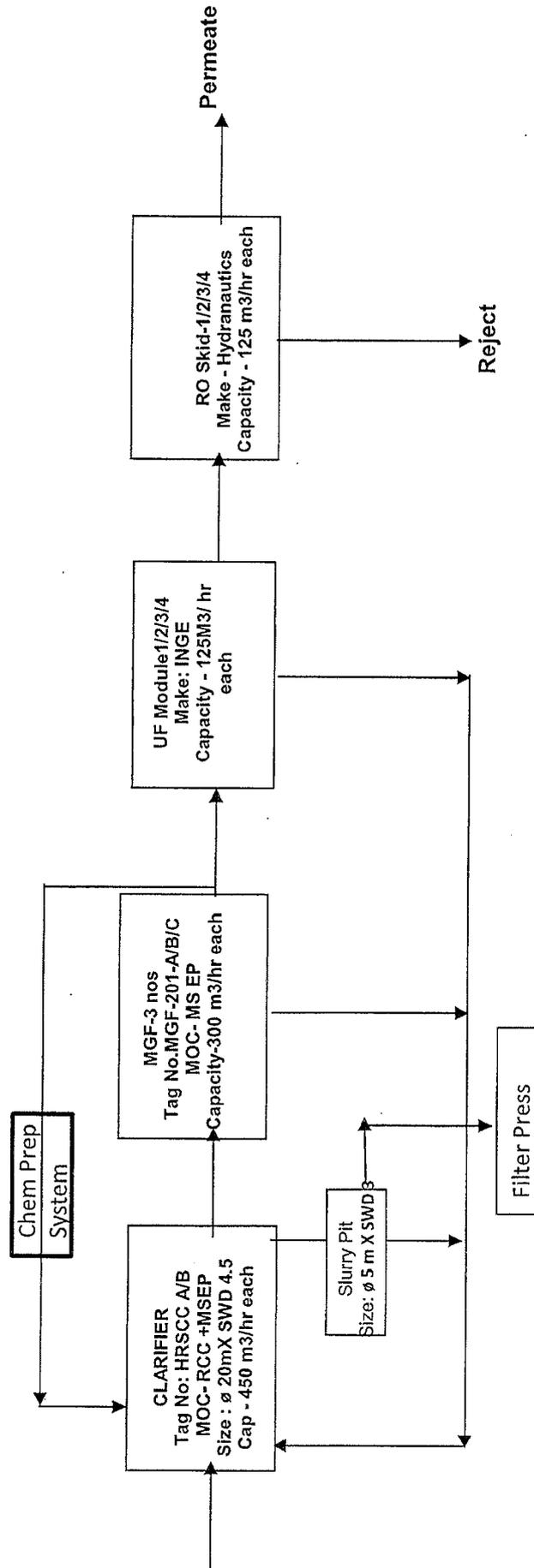
Note :

\* - This is the avg. discharge quantity for HRC division & Plate Mill division. Same has been already given in court commissioner inspection report

\*\* - Conarc discharge quantity of 1200 m3/day was earlier used for Slag quenching to achieve ZLD in conarc division. Now that water is being taken to RO and in place of that RO reject maximum tune of 1200 m3/day is being used for Slag quenching as mentioned in the EIA report



500 m3 RO Flow Diagram with Capacity



*Signature*

## ANNEXURE - 2

DATE	RO Permeate Consumption Breakup as per Flow meter reading				
	Conarc Division (SMP2 - LF1)	Conarc Division (SMP2 - LF2)	Conarc Division (CSP Mill)	HRC Division	Total
	M <sup>3</sup>	M <sup>3</sup>	M <sup>3</sup>	M <sup>3</sup>	M <sup>3</sup>
10-Aug-23	3499	2399	3190	2086	11174
11-Aug-23	3665	2531	3299	1196	10691
12-Aug-23	3592	1833	2802	0	8227
13-Aug-23	3440	1866	1772	0	7078
14-Aug-23	3729	2626	2043	0	8398
15-Aug-23	3646	2416	2296	401	8759
16-Aug-23	3506	1955	2682	1051	9194
17-Aug-23	2836	1015	1366	1622	6839
18-Aug-23	3576	1226	2511	601	7914
19-Aug-23	3598	1391	2532	1553	9074
20-Aug-23	4636	1597	3122	1232	10587
21-Aug-23	3009	1363	2382	0	6754
22-Aug-23	0	0	0	0	0
23-Aug-23	2605	1444	1874	0	5923
24-Aug-23	2648	2292	2995	0	7935
25-Aug-23	3760	2657	3486	0	9903



*Ant*  
TRUE COPY

**From:** [Sebastian, Prannoy](#)  
**To:** ["jelo.indialaw@gmail.com"](#); ["maulik@nanavatico.com"](#); ["litigation@nclegal.in"](#); ["legal.gpcb@gmail.com"](#);  
["maulik@nanavatico.com"](#); ["aniruddha1488@gmail.com"](#); ["rahul.garg@mgklegal.com"](#); ["Shilpa Chohan"](#); ["Shilpa Chohan"](#)  
**Cc:** [Vibhaw, Nawneet](#)  
**Subject:** Advance Service Response to status report on behalf of Respondent No. 5, ArcelorMittal Nippon Steel in Appeal No. 27 of 2022 titled Thakorbbhai Vallabhbbhai Khalasi vs MoEF&CC & Ors. listed on 24.11.2023  
**Date:** Wednesday, 22 November 2023 6:19:18 PM  
**Attachments:** [Response to status report for service.pdf](#)

---

Dear Sir,

Please find attached the Response to the status report to be filed on behalf of Respondent No. 5 ArcelorMittal Nippon Steel in case titled "Thakorbbhai Vallabhbbhai Khalasi vs MoEF&CC & Ors." (Appeal No. 27 of 2022).

**Kindly treat this email as due advance service and acknowledge the receipt of the same.**

Thanks and regards,

Prannoy



**Prannoy Sebastian**

Associate

**Shardul Amarchand Mangaldas & Co**

Advocates & Solicitors

Amarchand Towers, 216 Okhla Industrial Estate, Phase III, New Delhi - 110 020, India

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